
(2025) 10 OH CK 0001

Orissa HC

Case No: None

Urmila Pradhan

APPELLANT

Vs

State Of Odisha & Ors

RESPONDENT

Date of Decision: Oct. 29, 2025

Acts Referred:

- Orissa Prevention Of Land Encroachment Act, 1954 — Section 12(1)

Citation: (2025) 10 OH CK 0001

Hon'ble Judges: Dr. Sanjeeb K Panigrahi, J

Bench: Single Bench

Advocate: Jajati Keshari Khuntia, Bibekananda Nayak

Final Decision: Disposed Of

Judgement

Sanjeeb K Panigrahi, J

1. 1. This matter is taken up through hybrid arrangement.

2. Heard.

3. In filing this Writ Petition, the Petitioner being encroacher, has challenged the order of eviction notice under Annexure-3 issued by the Opposite Party No.3/Tahasildar, Raikia.

4. During the course of hearing, learned counsel for the State submits that there is a clear statutory remedy of appeal available under Section 12(1) of the O.P.L.E. Act against the impugned order under Annexure- 3. Hence, the Petitioner should approach the concerned Appellate Authority.

5. In such view of the matter, this Court is not inclined to entertain the prayer made in this Writ Petition. However, considering the request of the learned counsel for the Petitioner, this Court permits the Petitioner to file an appeal along with a petition for condonation of delay, if any, so also a petition for interim protection before the concerned Appellate Authority as per Section 12(1) of the O.P.L.E. Act, within a period of 15 working days hence. In such event, Appellate Authority shall conclude the hearing within a period of three months from the date of filing of the appeal.

6. It is further directed that till the interim application to be filed by the Petitioner is taken up, no coercive action shall be taken against the Petitioner pursuant to the impugned order under Annexure-3, issued by the

Opposite Party No.3/Tahasildar, Raikia.

7. This Writ Petition is, accordingly, disposed of.